

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 403
IB-765/ND/2020**

IN THE MATTER OF:

Sh. Bhavya Prakash and Anr.

...PETITIONER

Vs.

M/s. DD Motors Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

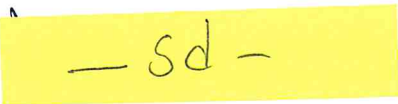
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Raghav Saluja, Advocate for
Sh. Bhavya Prakash, Advocate.**

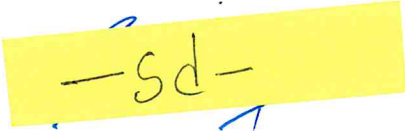
For the Respondent/ Corporate-debtor :Mr. Chirag Alhuwalia, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsels for both the parties have made joint request for grant of time for arguing the matter. Therefore, at the request of both the Counsels, matter is adjourned to 15.01.2021.


—sd—

**(V.K. Subburaj)
Member (T)**


—sd—

**(P.S.N. Prasad)
Member (J)**